

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011
(Arising out of impugned final judgment and order dated 30-07-2010
in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High
Court Of Delhi At New Delhi)

SMT. RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

WITH

SLP(C) No. 8599/2011 (XI)

Date : 10-02-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
 Mr. S. Hariharan, Adv.
 Ms. Charu Mathur, AOR

For Respondent(s) Mr. Vikas Mehta, AOR
 Mr. Mithan Shashank, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Both parties are represented by counsel.

List the matters on 12th February, 2020 at 2.00 p.m.

(MADHU BALA)
AR-CUM-PS

(BEENA JOLLY)
BRANCH OFFICER